Procedure to import pets into India

(1) Customs Circular No. 15/2013 dated 8/4/2013 allows import of two pet animals (dogs and cats only) as baggage only to persons who are transferring their residence to India after two years of continuous stay abroad subject to production of required health certificate from the country of origin and examination of the pets by the concerned Quarantine Officer in India. The circular and the proforma for health certificate may be seen in Annexure-I.

(2) DGFT Notification No. 3/2015-20 dated 25/4/2016 allows import of dogs as pets with valid pet book and relevant records/documents in the name of the importer and not for commercial purpose like breeding and other commercial activities. The notification may be seen in Annexure-II.

(3) For import of pets which are not covered by Customs Circular No. 15/2013 dated 8/4/2013, the importer may apply in form ANF-2M to DGFT. ANF-2M may be seen in Annexure-III. The columns 2 to 10 may be filled.

   (i) ECOM reference No. and date mentioned in column 3 will apply if the form is submitted and fee is paid electronically at the Regional Authority of DGFT.

   (ii) CIF means cost, insurance, freight.

   (iii) ITC(HS) code for dogs and cats is 01061900.

   (iv) Column 8A may be left blank.

(4) The ANF-2M is to be submitted at one of the Regional Authority of DGFT. The list of Regional Authority may be seen in Annexure-IV.

(5) The fee is to be paid at the Regional Authority. The fee is 1/1000 of the CIF value subject to a minimum of Rs. 500/-. The concerned Regional Authority may be contacted for information regarding the manner of depositing the fee.

(6) The ANF-2M is also to be submitted at DGFT Hqrs, Udyog Bhawan, H-Wing, Gate No. 2, Maulana Azad Road, New Delhi - 110001. An advance copy of the application can be sent by e-mail to import-dgft@nic.in.

(7) The ANF-2M should be accompanied with an official health certificate from the country of origin certifying that the pet is free from clinical signs and symptoms of all infectious and contagious diseases and has been vaccinated.

(8) The applications are considered and approved in the Exim Facilitation Committee meeting held once a month and the minutes of the meeting are uploaded on DGFT website. The minutes can be seen at this link (http://dgft.gov.in/exim/2000/committee/exim_importyear.htm). An e-mail intimating approval of the application will be sent on the e-mail id mention in the ANF-2M. On receipt of the e-mail, the importer may contact the concerned Regional Authority for issue of import authorisation.
(9) The import authorisation is valid for 18 months.

(10) The authorisation to import pets is issued in consultation with Department of Animal Husbandry, Dairying and Fisheries, Government of India and a minimum of one months time is required to process the case.

(11) For quarantine procedure for the pets imported into India, the ACQS at Delhi, Mumbai, Kolkata or Chennai may be contacted.
Circular No.25/2013 - Customs

F. No. 495/16/2012-Cus.VI
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

****

Room No.253-A, North Block,
New Delhi the 1st July, 2013.

To,

All Chief Commissioners of Customs,
All Chief Commissioners of Customs (Preventive),
All Chief Commissioners of C.Ex., Customs & S.Tax.
All Director Generals.

Sir/Madam,

Subject: Import of Pets under Baggage – reg.

Attention is invited to Board’s Circular No. 15/2013 - Customs dated 08.04.2013 on the above cited subject.

2. Board has received several representations regarding problems being faced in re-import of pets at airports. In this regard the undersigned is directed to inform that re-import of pets is not covered by Circular No. 15/2013 - Customs dated 08.04.2013. Therefore, it is clarified that re-import of pets as baggage is allowed subject to establishment of identity of pets by Customs authorities, production of the required health certificate from the country of export and examination of said pets by the concerned Quarantine Officer at this end.

3. These instructions may be brought to the notice of the trade / airlines / carriers by issuing suitable Trade / Public Notices. Suitable Standing orders/instructions may be issued for the guidance of the field officers.

4. Difficulties faced, if any, may be brought to the notice of the Board immediately.

Yours faithfully,

(A.K. Goel)
STO (TU)
Circular No. 15 / 2013-Customs
F. No. 495/16/2012-Cus.VI
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

*****

Room No.253-A, North Block,
New Delhi, 8th April, 2013.

To,

All Chief Commissioners of Customs,
All Chief Commissioners of Customs (Preventive),
All Chief Commissioners of C.Ex. , Customs & S.Tax.
All Director Generals.

Sir/Madam,

Subject: Import of Pets under Baggage - reg.

Attention is invited to Board’s Circular No. 94/2002- Customs dated 23.12.2002 on the above cited subject wherein it was provided that import of pets upto two numbers per passenger may be allowed at one time subject to the production of the required health certificate from the country of origin and examination of the same by the concerned Quarantine officer.

2. Board has re-examined the present policy of import of two pets by passengers in view of representations received in this regard. Accordingly, it has been decided to allow import of two pet animals as baggage only to persons transferring their residence to India after two years of continuous stay abroad in terms of Baggage Rules 1998 subject to production of the required health certificate from the country of origin and examination of said pets by the concerned Quarantine Officer at this end. This new dispensation shall come into force with effect from 15th April 2013. Import of animals (pets) in general would continue to be governed by DGFT policy.


4. These instructions may be brought to the notice of the trade/airlines/carriers by issuing suitable Trade / Public Notices. Suitable Standing orders/instructions may be issued for the guidance of the field officers.

5. Difficulties faced, if any, may be brought to the notice of the Board immediately.

Yours faithfully,

(S.C.Ganger)
Under Secretary (Customs)
8th April, 2013
Circular No. 94/2002
23rd December, 2002

F.No.495/27/2001-Cus.VI
Government of India Department of
Revenue
Ministry of Finance & Company affairs
(Central Board of Excise & Customs)

Subject: Import of pets under Baggage – Regarding.

I am directed to refer to Board’s instructions issued vide Circular No.9/2002 dated 30th January, 2002 on the above mentioned subject, wherein it was reiterated that bonafide pet animals brought by passengers may be allowed to be brought into the country only against an import sanitary permit issued by the Department of Animal Husbandry & Dairying or against an import licence issued by the DGFT.

2. In this connection, several references have been received from the passengers, as also the field formations, pointing out the difficulties being faced in implementing the above instructions. The matter has since been re-examined in consultation with the Department of Animal Husbandry & Dairying and Ministry of Commerce and Industry, and it has been decided that the import of pets (dog and cat only) upto two numbers per passenger may be allowed at one time subject to the production of the required health certificate from the country of origin and examination of the said pets by the concerned Quarantine Officer. In such cases, the passengers may not be asked to produce the import licences or import sanitary permits. A copy of standard health protocol to be followed by the passengers while bringing pet animals (dogs and cats) with them is enclosed at Annexure I and II.

3. Necessary instructions may please be issued to all concerned for compliance. Difficulties faced, if any, in implementation of the above instructions may be brought to the notice of the Board.

Kindly acknowledge the receipt.
ANIMAL HEALTH CERTIFICATE FOR IMPORT OF DOG INTO INDIA

I. OWNER

Name and address: 

II. DESCRIPTION

Species of animal: 
Age or date of birth: 
Sex: 
Breed: 
Colour: 
Coat type & marking/Distinguish mark: 
Identification number: 

III. ADDITIONAL INFORMATION

Country of origin: 

Countries visited over the past years as declared by the owner (give dates): 

IV. DESTINATION OF ANIMALS

Country of destination: 
Name and address of consignee: 
Nature and identification of means of transport: 

V. SANITARY INFORMATION

The undersigned Official Veterinarian certifies that the animal/s described above and examined on this day:

a) shows no clinical sign of diseases including rabies, canine distemper, parvo virus infection, leptospirosis etc..

b) has been vaccinated for rabies (in case it is more than three months of age) within the time limit recommended by the manufacturer of vaccine licensed and approved by the exporting country (name of the vaccine, batch number and the date of vaccination must be shown on the veterinary certificate)
Official stamp:  
Issued at ..................................... on .................................
Name and address of Veterinarian: ............................................................
...........................................................................................................
Signature: .........................................................................................

Annexure-II

ANIMAL HEALTH CERTIFICATE FOR IMPORT OF CAT INTO INDIA

I. OWNER

Name and address: ..................................................................................

II. DESCRIPTION

Species of animal: ..................................................................................
Age or date of birth: .............................................................................
Sex: ......................................................................................................
Breed: .................................................................................................
Colour: .................................................................................................
Coat type & marking/Distinguish mark: ..............................................
Identification number: .........................................................................

III. ADDITIONAL INFORMATION

Country of origin: .................................................................................
Countries visited over the past years as declared by the owner (give dates): 
........................................................................................................

IV. DESTINATION OF ANIMALS

Country of destination: .......................................................................... 
Name and address of consignee: ...........................................................
Nature and identification of means of transport: ..................................
..............................................................................................................
V. SANITARY INFORMATION

The undersigned Official Veterinarian certifies that the animal/s described above and examined on this day:

a. shows no clinical sign of diseases including rabies, feline enteritis, feline pan leukopenia, leptospirosis etc..

b. has been vaccinated for rabies (in case it is more than three months of age) within the time limit recommended by the manufacturer of vaccine licensed and approved by the exporting country (name of the vaccine, batch number and the date of vaccination must be shown on the veterinary certificate)

Official stamp:

Issued at .....................................on ..................................

Name and address of Veterinarian...........................................

.................................................................

Signature: ................................................................

6/6
To be published in the Gazette of India Extraordinary Part-II, Section - 3, Sub-Section (ii)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 3/2015-2020
New Delhi, Dated: 25 April, 2016

Subject: Introduction of policy conditions on import of dogs in Chapter 01 of ITC (HS), 2012–Schedule–1 (Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby introduces policy conditions on import of dogs under Chapter 01 of ITC (HS), 2012 – Schedule – 1 (Import Policy) as under:

(7) Import of dogs is allowed only for the following specific purposes:

i. Pet dog with valid pet book and relevant records/documents in the name of importer.
ii. Dogs imported by the R&D Organisations for conducting research with the recommendation of CPCSEA.
iii. For the internal security by the Defence and Police Force.

(8) Import of commercial dogs for breeding or any other commercial activities other than the purposes mentioned above is not permitted.

2. Effect of this Notification: Import of commercial dogs for breeding or any other commercial activities is not permitted.

(Anup Wadhawan)
Director General of Foreign Trade

[Issued from F.No. 01/89/180/200/AM-02/PC-2 (A)]
### PART-A

**Application Form for Import of Restricted Items (Para 2.50 of HBP)**

<p>| | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>IEC Number</td>
</tr>
<tr>
<td>2</td>
<td>Applicant details</td>
</tr>
<tr>
<td></td>
<td>(i) Name</td>
</tr>
<tr>
<td></td>
<td>(ii) Address</td>
</tr>
<tr>
<td></td>
<td>(iii) File Number</td>
</tr>
<tr>
<td></td>
<td>(iv) Date of issue</td>
</tr>
<tr>
<td>3</td>
<td>Application submission details (in case of electronically submitted applications)</td>
</tr>
<tr>
<td></td>
<td>(i) ECOM Reference Number &amp; date</td>
</tr>
<tr>
<td></td>
<td>(ii) Name of Regional Authority to which submitted</td>
</tr>
<tr>
<td>4</td>
<td>Application fee details</td>
</tr>
<tr>
<td></td>
<td>Amount (Rs)</td>
</tr>
<tr>
<td></td>
<td>Date of issue</td>
</tr>
<tr>
<td></td>
<td>DD/Bank Receipt / EFT No.</td>
</tr>
<tr>
<td></td>
<td>Name of Bank &amp; Branch</td>
</tr>
<tr>
<td>5</td>
<td>Total CIF Value applied for</td>
</tr>
<tr>
<td></td>
<td>Rs.</td>
</tr>
<tr>
<td></td>
<td>In Foreign Currency</td>
</tr>
<tr>
<td>6</td>
<td>Port of Registration</td>
</tr>
<tr>
<td>7</td>
<td>Detail of item(s) applied for import</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>S.No</th>
<th>Description</th>
<th>ITC (HS) Code</th>
<th>Quantity</th>
<th>CIF Value (Rs)</th>
<th>Country of Origin</th>
</tr>
</thead>
<tbody>
<tr>
<td>8</td>
<td>Purpose of Import (strike whichever is not applicable)</td>
<td>Actual user OR Trading (i.e. Stock &amp; Sale)</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>8A</td>
<td>In case of AU, address of factory / unit / farm where item so import shall be used</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>9</td>
<td>Detailed justification for import:</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

### PART-B

10. Details of the imports made during preceding 3 licensing years for the item(s) applied for in the application.

<table>
<thead>
<tr>
<th>S.No</th>
<th>Year</th>
<th>Import License Details</th>
<th>Qty. Imported</th>
<th>Balance quantity</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>No.</td>
<td>Date</td>
<td>Qty</td>
</tr>
</tbody>
</table>

|   |   |   |   |   |

11. In case of import of Ammunition, please furnish details:

<table>
<thead>
<tr>
<th></th>
<th>Fire Arm Dealers License No and date</th>
</tr>
</thead>
<tbody>
<tr>
<td>11</td>
<td>Issuing Authority of Fire Arm Dealers License</td>
</tr>
<tr>
<td></td>
<td>Sales turnover of indigenous &amp; imported ammunition in the preceding 3 licensing years (Rs)</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Year</th>
<th>Item description</th>
<th>Quantity</th>
<th>Value</th>
</tr>
</thead>
</table>
12. In case of import of Aircraft / Helicopters, please furnish details:

<table>
<thead>
<tr>
<th>Year of manufacture</th>
<th>Whether New / Second hand</th>
<th>Seating Capacity</th>
</tr>
</thead>
<tbody>
<tr>
<td>Residual Life</td>
<td>No. of flying hours already completed</td>
<td>Whether Private or Passenger category</td>
</tr>
<tr>
<td>Model No.</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

13. In case of import of Machinery, please furnish details:

<table>
<thead>
<tr>
<th>Year of Manufacture</th>
<th>Residual Life</th>
</tr>
</thead>
</table>

14. In case of import of Machinery, please furnish details:

<table>
<thead>
<tr>
<th>Year of Manufacture</th>
<th>Residual Life</th>
</tr>
</thead>
</table>


(i) 

(ii) 

16. In case of end product being a bulk drug or formulation, please furnish details:

(i) Copy of relevant Drug Manufacturing Licence granted by the competent authority.
(ii) Production of the relevant end product in terms of quantity and value during last 3 years duly certified by CA.
(iii) Actual consumption of the restricted items applied for import during 3 years in terms of quantity and value duly certified by a CA.
(iv) In case of import of chemicals for usage in manufacture of Drug Intermediate, the name of the drug for which the relevant drug intermediate is predominantly used may be indicated.

17. In case of import of refurbished computer parts, brief description of the import product and its usage, please furnish details:

(i) Whether the party is a manufacturer / authorised agent of manufacturer.
(ii) Installed base of the manufacturer in the last two years for import of spares of that product.

18. In case of canalised item, please furnish details:

<table>
<thead>
<tr>
<th>Name of designated STE</th>
<th>Whether NoC from STEs obtained</th>
<th>YES / NO</th>
</tr>
</thead>
<tbody>
<tr>
<td>Concerned Ministry / Department</td>
<td>Recommendations issued / received</td>
<td>YES / NO</td>
</tr>
</tbody>
</table>


<table>
<thead>
<tr>
<th>Name of Organisation</th>
<th>Recommendations issued / received</th>
<th>YES / NO</th>
</tr>
</thead>
</table>
**DECLARATION / UNDERTAKING**

1. I/We hereby certify that:
   A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
      a. The Customs Act, 1962,
      b. The Central Excise Act 1944,
      c. Foreign Trade (Development & Regulation) Act 1992, and
      d. The Foreign Exchange Management Act, 1999;
   B. none of the Directors / Partners / Proprietor / Karta / Trustees of the company / firm / HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company / firm / entity which is on the Denied Entity List (DEL) of DGFT;
   C. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
   D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority.

2. I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export & Import Items.

3. I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

4. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld therefrom.

5. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

---

**Signature of the Applicant**

<table>
<thead>
<tr>
<th>Name</th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>Designation</td>
<td></td>
</tr>
<tr>
<td>Official Address</td>
<td>Flat/Plot/Block No</td>
</tr>
<tr>
<td></td>
<td>Street/Area/Locality</td>
</tr>
<tr>
<td></td>
<td>City</td>
</tr>
<tr>
<td></td>
<td>State</td>
</tr>
<tr>
<td></td>
<td>PIN Code</td>
</tr>
<tr>
<td>Telephone No.</td>
<td>Country Code</td>
</tr>
</tbody>
</table>
GUIDELINES FOR APPLICANTS

Please see Paragraph 2.50 of HBP

1. Original application in ANF 2M along with prescribed documents and Treasury Receipt (TR) / Demand Draft shall be submitted to RA concerned. Self attested copy of the application in duplicate shall be submitted to DGFT(Hqrs) (Udyog Bhawan, New Delhi) along with proof of submission of application to RA concerned.
2. Each individual page of the application has to be signed by the applicant.
3. ANF 1 has to be filed in by all applicants. In case of applications submitted electronically, hard copy of ANF1 is not required. However, in case where applications are submitted otherwise, hard copy of ANF1 has to be submitted.
4. Fill up the para whichever is relevant from Para No. 11 to 19 in Part B.
5. In case of import of Ammunition, a certificate from Chartered Accountant / Cost Accountant / Company Secretary showing sales turnover of ammunition (indigenous and imported during preceding three licensing years).
<table>
<thead>
<tr>
<th>No.</th>
<th>Name of the Authority</th>
<th>Address</th>
<th>Contact Details</th>
<th>Jurisdiction</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>The Additional Director General of Foreign Trade</td>
<td>Central Licensing Area (CLA) 'A' Wing I.P. Bhawan, I.P. Estate New Delhi-110002</td>
<td>Tel. 011-23379115 Fax 011-23379114 E-mail: <a href="mailto:cla.delhi-dgft@nic.in">cla.delhi-dgft@nic.in</a></td>
<td>Delhi Districts of Haryana (i) Faridabad (ii) Gurgaon Districts of Uttar Pradesh (i) Meerut (ii) Baghpat (iii) Ghaziabad (iv) Gautam Buddha Nagar (v) Bulandshahar (vi) Panchkula Nagpur</td>
</tr>
<tr>
<td>2</td>
<td>The Joint Director General of Foreign Trade</td>
<td>117/L-444, Kakadeo, Kanpur-208025 (UP)</td>
<td>Tel. 0512-2500352 Fax: 0512-2501344 E-mail: <a href="mailto:kanpur-dgft@nic.in">kanpur-dgft@nic.in</a></td>
<td>Uttar Pradesh excluding those areas which are under the jurisdiction of Additional Director General of Foreign Trade, CLA, New Delhi, Varanasi, Moradabad and Panipat.</td>
</tr>
<tr>
<td>3</td>
<td>The Joint Director General of Foreign Trade</td>
<td>110-111, 1st Floor Parswanath Plaza, Majhola, Delhi road, Moradabad-244103 (UP)</td>
<td>Tel. 0591-2488221 Fax: 0591-2487447 E-mail: <a href="mailto:moradabad-dgft@nic.in">moradabad-dgft@nic.in</a></td>
<td>Districts of Uttar Pradesh (i) Bijnour (ii) Moradabad (iii) Rampur (iv) Jyotiba Phuley Nagar (v) Barielly (vi) Shahjahanpur (vii) Badaun (viii) Pillibhit and (ix) Bheel Nagpur</td>
</tr>
<tr>
<td>4</td>
<td>The Joint Director General of Foreign Trade</td>
<td>B-38/1-A-2, Tulsipur, Mehmnoorganj Varanasi (UP)</td>
<td>Tel.0542-2381907 Fax:0542-2362957 E-mail: <a href="mailto:varanasi-dgft@nic.in">varanasi-dgft@nic.in</a></td>
<td>Districts of Uttar Pradesh (i) Varanasi (ii) Sant Ravidas Nagar (iii) Mirzapur (iv) Ghazipur (v) Azamgarh (vi) Ballia (vii) Deoria (viii) Kushinagar (ix) Gorakhpur, (x) Maharaiganj (xi) Basti, (xii) Sant Kabir Nagar (xiii) Jaunpur (xiv) Sonebhadra (xv) Mau and</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>The Joint Director General of Foreign Trade</td>
<td>Tel: 0180-2650984/2651427 Fax: 0180-2650984 E-mail: <a href="mailto:panipat-dgft@nic.in">panipat-dgft@nic.in</a></td>
<td>Haryana excluding Districts of (i)Faridabad (ii)Gurgaon and (iii)Panchkula Districts of Uttar Pradesh (i)Saharanpur (ii)Muzaffarnagar (iii)Prabubudh Nagar</td>
<td></td>
</tr>
<tr>
<td>---</td>
<td>---------------------------------------------</td>
<td>-----------------------------------------------------------------</td>
<td>---------------------------------------------------------------------------------------------------------------------------------</td>
<td></td>
</tr>
<tr>
<td>5</td>
<td></td>
<td>Tel: 0141-2227539 Fax: 0141-2227604 E-mail: <a href="mailto:jaipur-dgft@nic.in">jaipur-dgft@nic.in</a></td>
<td>Rajasthan</td>
<td></td>
</tr>
<tr>
<td>6</td>
<td>The Joint Director General of Foreign Trade</td>
<td>Tel: 0161-2430474, Fax: 0161-2421280 E-mail: <a href="mailto:ludhiana-dgft@nic.in">ludhiana-dgft@nic.in</a></td>
<td>Punjab excluding the following districts: (i) Amritsar (ii)Gurdaspur (iii)Hoshiarpur (iv)Taran Taran (v)Roop nagar (Ropar) and (vi)Sahibzada Ajit Singh Nagar.</td>
<td></td>
</tr>
<tr>
<td>7</td>
<td>3rd Floor, Udyog Bhawan Tilak Marg, Jaipur-302005 Rajasthan</td>
<td>Tel: 0183-2506403/2507403 Fax: 0183-2507403 E-mail: <a href="mailto:amritsar-dgft@nic.in">amritsar-dgft@nic.in</a></td>
<td>District of Punjab (i)Amritsar (ii)Gurdaspur (iii)Hoshiarpur and (iv)Taran Taran.</td>
<td></td>
</tr>
<tr>
<td>8</td>
<td></td>
<td>Tel: 0172-2648661 Fax: 0172-2602314 E-mail: <a href="mailto:chandigarh-dgft@nic.in">chandigarh-dgft@nic.in</a></td>
<td>Himachal Pradesh and Union Territory of Chandigarh as well as following districts of Punjab (i) Roop Nagar (Ropar) (ii) Sahibzada Ajit Singh Nagar and Panchkula (district of Haryana)</td>
<td></td>
</tr>
<tr>
<td>9</td>
<td>The Joint Director General of Foreign Trade</td>
<td>Tel: 0191-2435834/2438048 Fax:0191-2435834 E-mail: <a href="mailto:jammu-dgft@nic.in">jammu-dgft@nic.in</a></td>
<td>Districts of Jammu &amp; Kashmir (i)Jammu (ii)Kathua (iii)Poonch (iv)Rajouri (v)Udhampur (vi)Samba (vii)Reasi (viii)Ramban (ix)Doda</td>
<td></td>
</tr>
<tr>
<td>10</td>
<td>SCO-288, Sector -35 D Chandigarh-160023</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>
|   | The Joint Director General of Foreign Trade | Tel. 0194-2478617/ 0194-2478618 | Districts of Jammu & Kashmir  
(i) Srinagar  
(ii) Kupwara  
(iii) Pulwama  
(iv) Ganderbal  
(v) Shopian  
(vi) Bandipora  
(vii) Baramulla  
(viii) Anantnag  
(ix) Budgam  
(x) Leh  
(xi) Kargil |
|---|---|---|---|
| 11 | D-Block, Exhibition Ground  
Srinagar- 190001 (J&K) | Fax:0194-2478617  
E-mail: srinagar-dgtf@nic.in | |
|   | The Deputy Director General of Foreign Trade  
Directorate of Industries office Building  
Industrial Area, Patel Nagar  
Dehradun-248001 (Uttarakhand) | Tel. 0135-2520668  
Fax:0135-2521419  
E-mail: dehradun-dgtf@nic.in | State of Uttarakhand |
|   | **WESTERN ZONE** |   |   |
| 13 | The Additional Director General of Foreign Trade  
Nishtah Bhawan (New C.G.O. Bldg.)  
48, Vithaldas Thackersey Marg,  
Churchgate Mumbai- 400020  
(Maharashtra) | Tel. No. 022-22017716/  
22038094/ 22033097/  
22031074  
FAX No.022-22063438  
E-mail: mumbai-dgtf@nic.in | (i) Maharashtra excluding the area which are under the Jurisdiction of Joint Director General of Foreign Trade, Pune and Joint Director General of Foreign Trade, Nagpur  
(ii) Daman  
(iii) Dadra and Nagar Haveli |
| 14 | The Joint Director General of Foreign Trade  
'C' Block, PMT Commercial Complex  
Shankarseth Road, Swargate  
Pune- 411 037 (Maharashtra) | Tel. No. 020-24449598/  
24442783  
Fax. No. 020-24441577  
e-mail: pune-dgtf@nic.in | Districts of Maharashtra  
(i) Pune  
(ii) Ahmed Nagar  
(iii) Jalna  
(iv) Beed  
(v) Kolhapur  
(vi) Latur  
(vii) Nanded  
(viii) Osmanabad  
(ix) Prabhani  
(x) Ratnagiri  
(xi) Sangli  
(xii) Satara  
(xiii) Solapur  
(xiv) Sindhudurg and  
(xv) Nashik |
| 15 | The Joint Director General of Foreign Trade  
1st Floor, N.S.Building, Opposite VCA  
Ground Civil Lines, Nagpur- 440001 | Tel: 0712- 2541256  
Fax: 0712- 2541451  
Email: nagpur-dgtf@nic.in | Districts of Maharashtra  
(i) Akola  
(ii) Amravati  
(iii) Buldhana |
<table>
<thead>
<tr>
<th>No.</th>
<th>Name of the Authority</th>
<th>Address</th>
<th>Phone Number</th>
<th>Email</th>
<th>Description</th>
</tr>
</thead>
<tbody>
<tr>
<td>16</td>
<td>The Joint Director General of Foreign Trade</td>
<td>11/A, Govt. M.S. Building, Lal Darwaja, Ahmedabad- 380001 (Gujarat)</td>
<td>Tel. No. 079-25506297 Fax No. 079-25506791</td>
<td><a href="mailto:ahmedabad-dgft@nic.in">ahmedabad-dgft@nic.in</a></td>
<td>Gujarat excluding the areas which are under the jurisdiction of Jt. DGFT Rajkot, Vadodara, Surat and Development Commissioner KFTZ.</td>
</tr>
<tr>
<td>17</td>
<td>The Joint Director General of Foreign Trade</td>
<td>Amruta Estate, 4th floor, M.G. Road, Rajkot- 360 001 (Gujarat)</td>
<td>Tel. No. 0281-2458417 Fax No. 0281-2458414</td>
<td><a href="mailto:rajkot-dgft@nic.in">rajkot-dgft@nic.in</a></td>
<td>(i) Saurashtra, the District of Gujarat (excluding Kutch) (ii) Diu in the Union Territory of Daman and Diu.</td>
</tr>
<tr>
<td>18</td>
<td>The Joint Director General of Foreign Trade</td>
<td>1st Floor, Sardar Patel Bhawan, Jilla Panchayat Building, Near Polo Club, Vadodara- 390 001 (Gujarat)</td>
<td>Tel. No. 0265-2429368/2428789 Fax No. 0265-2428789</td>
<td><a href="mailto:vadodara-dgft@nic.in">vadodara-dgft@nic.in</a></td>
<td>Districts of Gujarat (i) Vadodara (ii) Anand (iii) Kheda (iv) Panchmahal (v) Dahod (vi) Bharuch and (vii) Narmada</td>
</tr>
<tr>
<td>19</td>
<td>The Joint Director General of Foreign Trade</td>
<td>6th Floor, Resham Bhawan, Lal Darwaja, Surat- 395003 (Gujarat)</td>
<td>Tel. No. 0261-242 3381/2452216 Fax No. 0261-2452216</td>
<td><a href="mailto:surat-dgft@nic.in">surat-dgft@nic.in</a></td>
<td>Districts of Gujarat (i) Surat (ii) Valsad and (iii) Dangs</td>
</tr>
<tr>
<td>20</td>
<td>The Joint Director General of Foreign Trade</td>
<td>3rd Floor, Nirman Sadan, 52-A, Arera Hills (Behind Govt. Press), Bhopal- 462 011 (MP)</td>
<td>Tel. No. 0755-2553323 Fax No. 0755-2553303</td>
<td><a href="mailto:bhopal-dgft@nic.in">bhopal-dgft@nic.in</a></td>
<td>Madhya Pradesh excluding the areas which are under the jurisdiction of Joint Director General of Foreign Trade, Nagpur</td>
</tr>
<tr>
<td>21</td>
<td>Extension Counter of The Joint Director General of Foreign Trade</td>
<td>Bhopal: Ground Floor, A-Wing, CGO Building, Residency Area, Indore- 452001 (MP)</td>
<td>Tel: 0731-2498382</td>
<td>- As above -</td>
<td></td>
</tr>
<tr>
<td>22</td>
<td>The Deputy Director General of Foreign</td>
<td></td>
<td>Tel. No. 0771-2263450</td>
<td>State of Chhattisgarh</td>
<td></td>
</tr>
</tbody>
</table>
| 23 | The Deputy Director General of Foreign Trade  
Ashinwad Building, 18th June Road, Santa Inez Panjim- 403001 (Goa) | Tel. No. 0832-2226355  
Fax No. 0832-2224968  
e-mail: goa-dgft@nic.in | Goa |

### EASTERN ZONE

| 24 | The Additional Director General of Foreign Trade  
4, Esplanade East, Kolkata-700069 (WB) | Tel: 033-22481228  
Telefax: 033-22485891  
E-mail: kolkata-dgft@nic.in | West Bengal, Sikkim, Tripura and Union territory of Andaman and Nicobar. |
| 25 | The Joint Director General of Foreign Trade  
OSIC Building, 5th Floor  
Khapuria Industrial Estate, link Road  
Cuttack-753010 (Odisha) | Tel: 0671-2342596  
Fax: 0671-2343034  
E-mail: cuttack-dgft@nic.in | Odisha |
| 26 | The Joint Director General of Foreign Trade  
R.B.Baruah Road  
Guwahati-781024 (Assam) | Tel: 0361-2202583  
Fax: 0361-2202583  
E-mail: guwahati-dgft@nic.in | Assam, Arunachal Pradesh, Nagaland and Manipur |
| 27 | The Joint Director of Foreign Trade  
Biscomaun Bhawan, Ground Floor  
Patna-800001 (Bihar) | Tel: 0612-2212052  
Fax: 0612-2212052  
E-mail: patna-dgft@nic.in | Bihar and Jharkhand |
| 28 | The Deputy Director General of Foreign Trade  
Morello Building  
Shillong-793001 (Meghalaya) | Tel: 0364-2223360  
Fax: 0364-2223360  
E-mail: shillong-dgft@nic.in | Meghalaya and Mizoram |

### SOUTHERN ZONE

| 29 | The Additional Director General of Foreign Trade  
4th floor, Shastri Bhavan Annexe  
26, Haddows Road, Nungambakkam  
Chennai-600006 (TN) | EPBAX No. 044-28283404/ 28283408  
Fax No. 044-28283403  
e-mail: chennai-dgft@nic.in | Tamil Nadu except the areas which are under the jurisdiction of (i) Jt. DGFT Madurai (ii) Jt. DGFT Coimbatore (iii) Jt. DGFT Puducherry |
| 30 | The Joint Director General of Foreign Trade  
117, First Main Road, K.K. Nagar  
Madurai-625 020 (TN) | Tele No. 0452-2582700  
Fax No. 0452-2586485  
e-mail: madurai-dgft@nic.in | Districts of Tamil Nadu (i) Madurai (ii) Theni, Dindigul (iii) Ramnad (iv) Virudhunagar (v) Sivaganga (vi) Tirunelveli |
<table>
<thead>
<tr>
<th>No.</th>
<th>The Joint Director General of Foreign Trade</th>
<th>Tel No.</th>
<th>Districts</th>
</tr>
</thead>
</table>
| 31  | 1544, India life building (Annex, 1st Floor) Trichy Road, Coimbatore-641018 (TN) | Tel. No.0422-2300947/2300846 Fax No.0422-2303557 e-mail: coimbatore-dgft@nic.in | Dist. of Tamil Nadu  
(i) Coimbatore  
(ii) Nilgiris  
(iii) Erode  
(iv) Tirupur  
(v) Salem  
(vi) Karur  
(vii) Namakkal |
| 32  | 19-C, Second Cross Street Jawahar Nagar, Boomiyanpet Puducherry- 605 005 | Tel. No.0413-2203238 Fax No.0413-2206904 e-mail: pondicherry-dgft@nic.in | Union Territory of Puducherry, Karaikal, Yanam and Districts of Villupuram and Cuddalore of Tamil Nadu |
| 33  | C & E Wing, 6th Floor, Kendriya Sadan 17th Main, 2nd Block Koramangala, Bangalore – 560 034 (Karnataka) | Tel No- 080-25537213/25537215 Fax No.080-25537214 e-mail: bangalore-dgft@nic.in | Karnataka |
| 34  | 5th Floor, A-Block, Kendriya Bhawan Kakkanad, Cochin- 682 037 (Kerala) | Tel. No.0484-2426378/2427397 Fax No.0484-2427069 e-mail: cochin-dgft@nic.in | (i) Kerala except the districts of Thiruvananthapuram, Quilon and Pathanamthitta  
(ii) Lakshadweep |
| 35  | Gokulam Building (Ground floor), TC-2/1400 Pattom, Thiruvananthapuram-695004 Kerala | Tel. No.0471-2441867 Fax No.0471-2441867 e-mail: trivandrum-dgft@nic.in | Districts of Kerala  
(i) Thiruvananthapuram  
(ii) Quilon,  
(iii) Pathanamthitta |
| 36  | 302, III floor, CGO Tower, Kavadiguda, Secunderabad – 500080 Dist- Hyderabad, Telangana | Tel:040-27536930/27536936 Fax:040-27536932 e-mail: hyderabad-dgft@nic.in | Andhra Pradesh and Telangana excluding the areas in the Jurisdiction of Jt. DGFT Visakhapatnam |
| 37  | Sri Priya complex, No. 43-9-226, Railway New Colony, Visakhapatnam- 530 016 (AP) | Tel. No.0891-2451420 Fax No. 0891-2747146 E-mail: visakhapatnam-dgft@nic.in | Districts of Andhra Pradesh  
(i) Srikakulam  
(ii) Vizianagaram  
(iii) Visakhapatnam  
(iv) East Godavari  
(v) West Godavari |